

supply of rationed items;

(b) if so, the number of complaints received in this regard during the last three months and the action taken thereon; and

(c) if no action has been taken, the reasons therefor?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) to (c). The allocation of specified food articles to all the Fair Price Shops in Delhi is made on the basis of units registered with them. The Delhi Administration takes necessary steps to ensure that supplies are made to all Fair Price Shops including those in remote areas well in time. Whenever there is any delay due to labour problem, shortage of stocks etc. in any godowns of the FCI, immediate steps are taken to get supplies from other godowns. The Administration has stated that there was some delay, however, in supplies because of labour problems in FCI, in the months of February, March and April, 1990.

Working of Gastroenterology Department P.G.I.M.E.R.

9013. **PROF. VIJAY KUMAR MALHOTRA:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the high powered Committee, consisting of eminent doctors, submitted its report regarding working of the Gastroenterology Department of Post Graduate Institute of Medical Education and Research (PGIMER);

(b) if so, the salient features of the report;

(c) whether any action has been taken against the persons found guilty; and

(d) if so, the details thereof and if not, the

reasons therefor?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Yes, Sir.

(b) The report of the Committee includes the following aspects of the functioning of the Gastroenterology Department of the Post Graduate Institute of Medical Education and Research, Chandigarh:

- (i) Training and Teaching programme.
- (ii) Research.
- (iii) Patient Care.
- (iv) Endoscopic Services.
- (v) Relationship of Super speciality of Gastroenterology with other Departments of the Institute.
- (vi) Inter-departmental relationship.

(c) and (d). The report of the Committee has been discussed in the Governing Body of the Institute in its meeting held on 17.6.1989 and follow up action as per directions given by the said Body is in progress.

Conveyance Allowance to NDMC Homeopaths

9014. **SHRI GANGA CHARAN LODHI:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Homeopathic doctors of N.D.M.C. are allowed to visit patients at home;

(b) if so, whether the Homeopathic doctors of N.D.M.C. are getting conveyance allowance to visit the patients at home; and

(c) if not, the reasons therefor?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) No, Sir.

(b) Does not arise.

(c) As 9 Homeopathic Doctors have been sanctioned for 9 N.D.M.C. dispensaries, it is not possible for doctors to visit the patient at home.

Tenements Under Slum Clearance Scheme

9015. DR. LAXMINARAYAN PANDEYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of tenements constructed in Delhi under slum clearance scheme so far;

(b) whether Government have decided to give lease-hold rights to the occupants of tenements;

(c) whether cost of liquidation was fixed as twenty times the annual economic rents;

(d) if so, the details of annual economic rent of these tenements in various localities in Delhi;

(e) how much amount is supposed to be deposited by the occupants of these tene-

ment in various localities in Delhi;

(f) whether any notice for payments has been served to these occupants; and

(g) if so, the details of the amount mentioned in these notices and the basis thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) 20489

(b) Yes, Sir. With the exception of trespassers.

(c) to (e). Liquidation cost in respect of tenements constructed before 1980-81 is calculated at 20 times of the economic licence fee and of those reconstructed thereafter is fixed with reference to the cost of acquisition and development of land, the cost of construction of the tenements and the usual over head charges. Colony-wise details of the liquidation cost are given at Statement-I. Colony-wise details of the economic licence fee is given at Statement-II.

(f) Notices for payments are served to the eligible occupants.

(g) The amount mentioned in the notices comprises the liquidation cost, arrears of licence fee upto 31.3.1985, individual plumbing charges and yearly ground rent at the rate of 2 1/2% of the cost of the land.

STATEMENT-I

Colony-wise details of the liquidation cost

<i>Sl. No.</i>	<i>Name of the Colony</i>	<i>Liquidation Cost</i>
<i>1</i>	<i>2</i>	<i>3</i>

I. Tenements constructed before 1980-81

1. Pant Nagar

8250